

¹[FORM NO. 10CCF

[See rule 19AE]

Report under section 80LA(3) of the Income-tax Act, 1961

1. I/We have examined the accounts and records of (name and address of the assessee with Permanent Account Number or Aadhaar Number) relating to the business of:

(Tick as applicable)

(a) Offshore Banking Unit(s)/ which is/are situated in the Special Economic Zone (name of the Special Economic Zone), or

(b) Unit of an International Financial Services Centre,

owned by the assessee, which is/are carried on by the assessee during the year ended on 31st March _____

2. I/We certify that the deduction to be claimed by the assessee under sub-section (1)/sub-section (1A) of section 80LA of the Income-tax Act, 1961, in respect of the assessment year is Rs _____, which has been determined on the basis of the income received by the assessee in convertible foreign exchange. The said amount has been worked out on the basis of the details in Annexure A to this Form.

Date :

Signed

Place :

Accountant

| ANNEXURE A | |
|---|--|
| 1. Name of the assessee | |
| 2. Assessment year | |
| 3. Permanent account number and Aadhaar number (If applicable) | |
| 4. Name and address of the (Tick as applicable) (a) Offshore Banking Unit(s) in any Special Economic Zone, or (b) the Unit of an International Financial Services Centre, owned by the assessee— (Please enclose a copy of the permission(s) obtained under clause (a) of sub-section (1) of section 23 of the Banking Regulation Act, 1949 or the International Financial Services Centres Authority Act, 2019 (50 of 2019) | |
| 5. First assessment year of claim of deduction under sub-section(1) or sub-section (1A) of section 80LA by the assessee | |
| 6. Gross income of the units referred to in sub-section (2) of section 80LA (in Rs.) ² [(In case of the Unit being an IFSC Insurance Office undertaking insurance business, the "gross income" will mean to be the profit and gains calculated as per the provisions of section 44 and the First Schedule of the Income-Tax Act)] | |
| Less : | |
| 7. Out of 6 above, gross income which is not received in convertible foreign exchange (in Rs.) | |
| 8. Gross eligible income (in Rs.) | |
| Less : | |
| 9. Expenses attributable to the gross eligible income (item 8) (in Rs.) ² [(In case of the Unit being an IFSC Insurance Office undertaking insurance business, where the profit and gains are calculated as per the provisions of section 44 and the First Schedule of the Income-Tax Act, this field may be submitted as Nil).] | |
| 10. Income eligible for deduction under section 80LA (8-9) (in Rs.)] | |

1. Inserted by the IT (Twelfth Amdt.) Rules, 2023, w.e.f. 17-7-2023.

2. Inserted by the IT (Twenty-Third Amdt.) Rules, 2025, w.e.f. 20-8-2025.